

provide telephone facility within 5 Kms. of the habitations by the year 1990.

Executives of the Tyre Corporation of India

2259. SHRIMATI KISHORI SINHA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether the Tyre Corporation of India is without a Chairman, Managing Director and other important functionaries as reported in the Hindustan Times of 9 March, 1985; and

(b) if so, the reasons thereof ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) and (b). The Board of Management of Tyre Corporation of India Limited consisted of a part-time Chairman and four part-time Directors. As yet, there is no post of Managing Director or any other full-time Director on the Board. The terms of part-time Chairman and two part-time Directors have expired on the 28th February, 1985 and the functions of the Board are being discharged by the other two part-time Directors, nominated by the Government. Government is proposing reconstitution of the Board of Management including induction of whole time Directors in view of the increasing work-load and responsibilities in managing Tyre Corporation of India Limited.

Leather Chemicals Industry

2260. SHRI CHINTAMANI JENA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether liberal imports of chemicals have harmed the leather chemicals industry;

(b) whether these chemicals are being produced indigenously; and

(c) if so, the steps being taken by Government to help the producers of these chemicals and raw materials?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) No Sir. Import of Wattle Extract alone is permitted under O. G. L. Import of other chemicals is allowed under REP licence issued against export of leather and leather goods.

(b) Yes Sir. However, import is permitted on restricted basis to meet the shortfall in indogenous production.

(c) Setting up of additional capacity, even with foreign collaboration and import of technology and capital goods, is permitted. To encourage indogenous industry, imports are permitted on a restricted basis and against REP only except in the case of Wattle Extract which is in substantial short-supply.

Waiting list for L.P.G. Connections

2261. SHRI CHINTAMANI JENA :
SHRI MOHANBHAI PATEL :
SHRI AMARSINH RATHAWA :

Will the Minister of PETROLEUM be pleased to state :

(a) the number of L.P.G. connections released during the year 1984-85 upto 31st December, 1984 in each State;

(b) the number of persons on waiting list in each State as on 31st December, 1984;

(c) whether among the waiting persons, there are a large number of persons who are waiting for their turn for the last 4-5 years; and

(d) if so, the details thereof; and the action being taken to clear such cases?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) and (b). A statement is enclosed.

(c) Only a small proportion of the persons has been on the waiting list for over 4 years.

(d) Does not arise,

Statement

Name of State	LPG Connections Released (31-12-1984)	Waiting List of Persons for LPG Connections on (31-12-1984)
1. Andhra Pradesh	1,42,866	2,95,299
2. Gujarat	1,33,342	5,57,652
3. Haryana	24,175	1,54,828
4. Karnataka	69,211	1,13,994
5. Kerala	36,082	28,092
6. Madhya Pradesh	79,705	2,54,052
7. Punjab	42,252	2,69,702
8. Maharashtra	1,81,279	8,39,764
9. Rajasthan	28,074	1,78,703
10. Tamil Nadu	1,39,966	97,431
11. Uttar Pradesh	1,16,089	5,34,384
12. Bihar	22,857	53,490
13. J and K	7,747	23,850
14. Orissa	6,741	27,399
15. West Bengal	38,241	50,118
16. Assam	2,699	1,400
17. Himachal Pradesh	6,834	9,713
18. Meghalaya	—	240
19. Nagaland	—	1,200
20. Sikkim	215	—
21. Tripura	272	—
Union Territories		
22. Chandigarh	9,301	57,192
23. Delhi	78,732	4,59,397
24. Pondicherry	2,133	1,305
25. Goa, Daman and Diu	7,158	23,408
26. Dadra and Nagar Haveli	120	1,200